**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**B.A. No. 3909 of 2021**

Govinda Dey @ Gobinda Dey … ... Petitioner

Versus

The State Of Jharkhand … … Opp. Party

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**CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Vikash Kumar, Advocate
For the State : APP

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**Order No. 02: Dated: 17th April, 2021**

Heard the parties.

The petitioner is an accused in connection with Rajnagar P.S. Case No. 76 of 2017 (G.R. Case No. 1287 of 2017).

A theft was committed in the liquor shop and large number of liquor bottles were stolen by thieves. The petitioner seems to have been implicated on the confession of the co-accused namely Nihar Mishra. The petitioner is in custody since 02.11.2020.

Regard being had to the above, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Seraikella, in connection with Rajnagar P.S. Case No. 76 of 2017 (G.R. Case No. 1287 of 2017).

***(Rongon Mukhopadhyay, J.)***

**MM**